

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**50/241-242/PB/2018**  
**With CA-405(PB)/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors. .... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Limited & Ors. .... Respondents

**Order under Section 241-242 of the Companies Act.**

**Order delivered on 21.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the respondent

:Dr. U.K Chaudhary, Sr. Adv.,

Ms. Manisha Chaudhary, Avanti T

Chandela, Himanshu Vij, Ms. Samridhi Gogia, Advs.

**ORDER**

Notice of the application.

Mr. Sinha, learned instructing counsel accepts notice. The prayer made in this application is as follows.

*“A. Direct modification of the order dated 13.02.2018 and grant liberty to the Respondent No. 1 Company to seek an extension over exclusively charged primary/ collateral security provided by the Respondent No. 1 Company for the purpose of availing the loan of Rs. 17.56 Crore duly sanctioned by the Bank of Baroda in light of the settlement arrived between the parties.”*

Mr. Sinha, learned counsel for the non-applicant/respondent states that the petitioner has no objection if the modification as

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prayed in the prayer 'A' is granted and accordingly the order dated 13.02.2018 be amended.

Mr. Chaudhary, learned counsel for the applicant has argued that the agreement in writing shall also be available within a period of 2 weeks which is in terms of Annexure A3.

In view of the above, we accept the prayer and issue a modification as prayed in the application.

The application stands disposed of.

Process dasti.

List on 22<sup>nd</sup> May, 2018.



**(M.M.KUMAR)  
PRESIDENT**



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**